

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NOS. 1071-1072 OF 2011

RITESH SAXENA & ANR. Appellant (s)

VERSUS

KIRTI SRIVASTAVA Respondent(s)

Date: 10/05/2011 These Appeals were mentioned today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI  
HON'BLE MR. JUSTICE V.S. SIRPURKAR  
HON'BLE MR. JUSTICE DEEPAK VERMA

For Appellant(s) Ms. Indira Unninayar, Adv.  
Mr. Sanjay Jain, Adv.  
Mr. Kirat Randhawa, Adv.

For Respondent(s) Mr. Shakil Ahmed Syed, Adv.  
Mr. Shuaib-uddin, Adv.  
Mr. M. Parvez Dabas, Adv.

UPON hearing counsel the Court made the following  
O R D E R

In first sentence of paragraph 7 of this Court's  
order dated 29th April, 2011, instead of the words "at  
the residence of the respondent Kirti Srivastava", the  
following words shall be substituted:

"and for this purpose the appellant Ritesh  
Saxena is permitted to take his son along with  
him."

(A.S. BISHT)  
COURT MASTER

(NEERU BALA VIJ)  
COURT MASTER

(Signed order is placed on the file)  
IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION

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.....J  
(DALVEER BHANDARI)

.....J  
(V.S. SIRPURKAR)

.....J  
(DEEPAK VERMA)

New Delhi;  
May 10, 2011.